

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II
SPECIAL BENCH

19. C.P. (IB)-667(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

NAME OF THE PARTIES:- Bank of Maharashtra Limited
V/s
Dhanesh Arun Gavali

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 667(MB)2023

Presence:-

None ... for Financial Creditor

None ... for Respondent/PG

No representation on behalf of the Financial Creditor. A perusal of the record reveals that Court notice has been duly served upon the Personal Guarantor as can be manifested from the track consignment report. List this matter for further consideration before the regular bench on **20.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)